

CENTRAL INFORMATION COMMISSION
Club Building, Opposite Ber Sarai Market,
Old JNU Campus, New Delhi - 110067.
Tel: +91-11-26161796

Decision No.CIC/SG/A/2010/000118/7140
Appeal No. CIC/SG/A/2010/000118

Appellant : Mr. Brij Bhushan Sharma
6/22, Mohalla Maharam,
Shahdara,
New Delhi - 110032

Respondent 1) : Mr. Anjum Masood
Public Information Officer (HQ) & ADE
GNCTD, Directorate of Education
Education Department, Old sect,
New Delhi-110024

Respondent 2) Ms. Usha Kumari
Public Information Officer/ DDE(East),
Dte. Of Education,
GNCTD, Directorate of Education
Anand Vihar, Delhi

RTI application filed on : 10/09/2009
PIO replied : 16/10/2009, 22/10/2009, 25/09/2009,
17/09/2009, 05/10/2009
First Appeal filed on : not mention date
First Appellate Authority order : 21/12/2009
Second Appeal filed on : 14/01/2009
Notice of Hearing Sent on : 16/02/2010
Hearing Held on : 15/03/2010

Sl.	Information sought	PIO's reply
1.	5 queries asked to DDE(E), the ans. No query no. 2 & 3 not given even after the decision of CIC to provide the information	<i>PIO/DDE reply</i> Contact with RTI branch with all documents
2.	Regarding the complaint made to directorate of education on 22 to 24, Feb 2008 provide details of action taken on complain	
3	Why the name under PGT (com) not registered after two times applied? When it will get registered?	<i>PIO/assist. Directorate</i> The query is not clear. If the name not registered under <i>Tentative</i> list eligible applicant may apply under Annexure A. copy enclosed
4	Ex HOS Mr. Gopal Datt & present HOS Mr. Prahlad Singh of <i>Rajlkiy higher secondary school, Vivek Vihar</i> fraud bills submitted in P.T.A.& V.K.S. & salaru issued by fraud signatures of Kanti devi (a sweeper) & signed on leave of principal Mr. Sanjiv Kumar, provide details of action taken by department	<i>PIO/DDE reply</i> Information not available in this department
5	The order passed by directorate of Education as	<i>PIO/DDE reply</i>

	“the teachers appointed for election duty will provide T.A.” why TA not provide till date & when it will be provide?	Information not available in this department
6	In different pay scales of teachers what is minimum pay for T.A.	<i>PIO/Accounts officer</i> The applicant may be asked to refer to FRSR part II-TA rules in this regard
7	Before 2003, 50/- Rs. Per day T.A. was paid to teachers who present in seminar but now it reduces to 30/- Rs. & resource person T.A. get increased why?	<i>PIO/Accounts officer</i> Not covered under definition of information
8	In summer 2008 seminars were conducted for 13 days & certificate provide for 12 days excluding Sunday, but when EL get available it's including Sunday .why dual policy apply in leave award & avail	<i>PIO/ Superintendence</i> Information not available in this branch, asked to concern school branch
9	The seminars of teachers were conducted for 2 days in 2007 & summer vacations of 2008, why TA & compulsory holyday were not given for 2 days?	<i>PIO/DDE reply</i> Information not available in this department
10	Which is rule applicable to issue EL award in summer vacation?	<i>PIO/ Superintendence</i> The copy of rules are attached
11	If The department has order for not provide TA & Travel allowance in summer vacation, provide copy of orders	<i>PIO/Accounts officer</i> Conditions laid down in transport allowance rule (swamy FR-SR part II) effective from 0/09/2008. Rule is enclosed
12	There is loop hole in six pay commission, as per commission, the junior teacher get more salary than senior, why amendment not done? When it will be done?	<i>PIO/Accounts officer</i> The matter is under consideration
13	In2009 summer vacation directorate of education issues an order to conduct classes, holydays & T.A. not given for these days till date, give the reason & when it will be give?	<i>PIO/DDE reply</i> Information not available in this department
14	What is duration of <i>Rajkiy vidhyalay shikshak sangh</i> if duration over then when elections are conducted?	<i>PIO/ Superintendence</i> Information not available in this branch, asked to concern school branch
15	How many members of <i>sangh</i> ? How many Leady & gents teachers are members?	

Grounds for First Appeal:

Ans. of query no 6, 7, 8,11,12,14, & 15 is incomplete & unsatisfactory

Order of the First Appellate Authority:

Regarding queries no 1 to 5 & 13 appellant is advised to file first appeal before concern authority

Query no. 6 to 9 & 12, PIO directed to provide the proper reply.

Regarding Query no.10 reply is provided.

Regarding Query no. 14, 15 not concerned with department.

Grounds for Second Appeal:

Not provide information

Relevant Facts emerging during Hearing:

The following were present:

Appellant: Mr. Brij Bhushan Sharma;

Respondent: Mr. R. A Deva representing Mr. Anjum Masood, PIO HQ & ADE;
Ms. Usha Kumari, Public Information Officer/ DDE(East);

The appellant wants the following information:

- 1- If there are any orders regarding whether Sunday is included when leave is availed when officials attend the seminar is Sunday excluded. If there is no such order this should be stated.
- 2- If there is any order which states that transport allowance will not be paid to teachers during summer vacations. If there is no such order this should be stated.
- 3- If there is any order by which the transport allowance Rs.50/- which has been given earlier for Seminars has been reduced to Rs.30/-. If there is no such order this should be stated.
- 4- If there is any notings or order specifying what the term "spend on duty" means this will be given. If there is no such order/notings this should be stated.

Decision:

The appeal is allowed.

The PIO is directed to give the information as stated above to the Appellant before 30 March 2010.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
15 March 2010

(In any correspondence on this decision, mention the complete decision number.)^(SR)